



GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat, Srinagar

Notification,

Srinagar, the 16th Aug, 2018.

SRO 352 .-Whereas, on 14.10.2017 Police Station Qazigund received a docket from Police Post Kund to the effect that 06 militants with criminal conspiracy cordoned the residential house of Ali Mohammad Sheikh (Freedom Fighter) S/O Habibullah Sheikh R/o Nigeenpora Kund and out of them two militants knocked the door of his house. Upon which Ab. Rashid Sheikh S/o Ali Mohammad Sheikh opened the door and found two persons standing there. One of whom was having pistol in his hand who kept the same on his chest. However, his brother and sister in law pushed him, closed the door quickly and raised alarm. On hearing alarm, people of locality and neighbors gathered due to which the militants fired indiscriminately with the intention to kill them and fled away from the spot.

2. Whereas, in this connection case FIR NO. 275/2017 U/S 307, 120-B RPC, 7/27 Arms Act, 13,16,18,20,38,39 ULAP Act was registered by Police Station Qazigund and upon receipt of this information, the area was immediately cordoned and Nakas were established. During Naka checking at kund mode two militants namely Khursheed Ahmad Dar S/O Mohd Munawar Dar and Hazik Ahmad Rather S/O Gh. Hassan Rather R/O's Sopat Tangpora were arrested. Upon search one Chinese pistol No: Cal 30, and 05 live cartridges were recovered from the possession of Hazik Ahmad Rather and one hand grenade was recovered from the possession of Khursheed Ahmad Dar.

3. Whereas, during the course of investigation site plan of occurrence was prepared alongwith site plan of place where two militants were arrested and search memos of accused and seizure

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memo were also prepared. The accused namely Hazik Ahmad Rather (A3) made a disclosure to the effect that he and his other associates namely 01. Khursheed Ahmad Dar (A1) 02. Shakoor Ahmad Dar (A2) sons of Mohd Munawar Dar R/O Sopat 03. Idrees Ahmad Bhat @ Gabar S/O Mohd. Ramzan Bhat R/O Arwani 04. Bin Yamin Yousuf Dar (A5) R/O Khudwani 05. Shamsul Waqar (A6) @ Piara S/O Mohd Amin Teeli R/O Ganjipora entered in the residential house of Ali Mohammad Sheikh and fired indiscriminately with intent to kill him and upon alarm being raised by the family members, they fled away from the spot. Accordingly, two empty cartridges were recovered at the instance of accused and recovery memo was accordingly prepared.

4. During the course of investigation, it also came to light that the accused Sabeel Javaid Khan (A7) @ Shuno Khan S/O Javaid Ahmad Khan R/O Dowlat Abad Badragund and Wasim Jan Khan (A8) @ Jana Khan S/O Mohd Yaqoob Khan R/O Nessu Badragund have helped the militants to reach Nigeenpora Kund. The statements of the witnesses acquainted with the facts and circumstances of the case were recorded u/s 161, 164-A Cr.P.C .

5. Whereas; on the basis of investigation, seizure memos and other evidence, a prima facie made out a case for the commission of offences u/s 307, 120-B RPC, 7/27 Arms Act, 13,16,18,20,38,39 ULAP Act, 1967, against the accused persons namely 1.Khursheed Ahmad Dar 02. Shakoor Ahmad Dar sons of Mohd Munawar Dar 03. Hazik Ahmad Rather S/O Gh. Hassan Rather R's /O Sopat 04. Idrees Ahmad Bhat @ Gabar S/O Mohd. Ramzan Bhat R/O Arwani 05. Bin Yamin Yousuf @Bilal Dar s/o Mohammad Yousf DarR/O Khudwani 06. Shamsul Waqar @ Piara S/O Mohd Amin Teeli R/O Ganjipora and for offences punishable u/s 13,18,20 ULAP Act, 1967 against the accused 7. Sabeel Javaid Khan @ Shuno Khan S/O Javaid Ahmad Khan R/O Dowlat Abad Badragund and 8. Wasim Jan Khan @ Jana Khan S/O Mohd Yaqoob Khan R/O Nessu Badragund.

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6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against following accused persons arising out of FIR No. 275/2017 of Police Station, Qazigund, namely:-

1. Khursheed Ahmad Dar s/o Mohd Munawar Dar R/O Sopat
2. Shakoor Ahmad Dar s/o Mohd Munawar Dar R/O Sopat
3. Hazik Ahmad Rather S/O Gh. Hassan Rather R/O Sopat
4. Idrees Ahmad Bhat @ Gabar S/O Mohd. Ramzan Bhat R/O Arwani
5. Bin Yamin Yousuf @ Bilal Dar s/o Mohammad Yousf Dar R/O Khudwani
6. Shamsul Waqar @ Piara S/O Mohd Amin Teeli R/O Ganjipora for the commission of offences punishable u/s 13, 16, 18, 20, 38, 39 ULAP Act, and
7. Sabeel Javaid Khan @ Shuno Khan S/O Javaid Ahmad Khan R/O Dowlat Abad Badragund
8. Wasim Jan Khan @ Jana Khan S/O Mohd Yaqoob Khan R/O Nessu Badragund
....for the commission of offences u/s 13, 18 and 20 of the Act.

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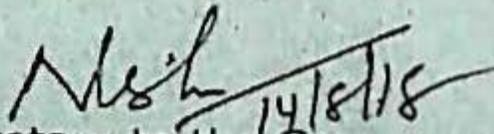
By Order of the Government of Jammu and Kashmir.

Sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/23/2018
Copy to the:-

Dated:- 16.08.2018

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-05/S/2018/28179-80 dated 11.04.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department